

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P No. 1192 of 2020

Md. Tarik

.... Petitioner(s).

Versus

1. State of Jharkhand

2. Tarannum Parween

.... Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Sidhartha Roy, Advocate

FOR THE STATE : Mr. Anup Pawan Topno, APP

06/10.09.2020

Defect(s) as pointed out by the office is ignored for the present.

Counsel for the petitioner seeks permission to withdraw this application with a liberty to raise all points at the appropriate stage.

Permission is accorded.

Accordingly, the instant application stands dismissed as withdrawn with the aforesaid liberty.

(ANANDA SEN , J)